

1	2	3
117	Shajapur	Kalapipal
118	Tikamgarh	Prithvipur
119	Do.	Tikamgarh
120	Do.	Jatara
121	Do.	Baldeogarh
122	Ujjain	Barnagar
123	Do.	Ghatia
124	Vidisha	Basoda
125	Do.	Kurwai
126	Do.	Lateri
127	Bilaspur	Konta (Kargi Rd.)
128	Damoh	Pathria
129	Do.	Hatta

[English]

### Pensions to Freedom Fighters

2184. SHRI. R. JEEVARATHI-NAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters sanctioned pensions so far, State-wise;

(b) whether the Union Government propose to increase their pension;

(c) if so, the details thereof;

(d) whether the Government have issued instructions to the private/public sector companies for giving preference in employment to the dependents of freedom fighters;

(e) if so, the details thereof; and

(f) the percentage of jobs reserved by the Government for them?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF**

HOME AFFAIRS (SHRI M. M. JACOB): (a) Freedom fighters pension has been sanctioned to 1,59,173 persons as on 31st July, 1991. State-wise position has been shown in the attached statement.

(b) and (c) No such proposal is under consideration at present.

(d) to (f) Government have not issued any instructions to private/public sector companies for giving preference in employment to the dependents of freedom fighters or for providing reservation in jobs to them.

### STATEMENT

*Number of Freedom Fighters sanctioned Pension as on 31st July, 1991*

<i>Name of States U. Territories</i>	<i>Number of cases sanctioned</i>
1 Andhra Pradesh	10176
2 Assam	4319
3 Bihar	24207
4 Gujarat	3521
5 Goa	876
6 Haryana	1540
7 Himachal Pradesh	494
8 Jammu & Kashmir	1762
9 Karnataka	9773
10 Kerala	2757
11 Madhya Pradesh	3281
12 Maharashtra	16254
13 Manipur	62
14 Meghalaya	86
15 Mizoram	4
16 Nagaland	3
17 Orissa	4129
18 Punjab	6728
19 Rajasthan	757
20 Tamil Nadu	3986
21 Tripura	880
22 Uttar Pradesh	17742
23 West Bengal	21915
24 I.N.A.	21529

<i>Name of States/ U. Territories</i>	<i>Number of cases sanctioned</i>
<b>Union Territories</b>	
1 Chandigarh . . . . .	86
2 Delhi . . . . .	1999
3 Pondicherry . . . . .	307
<b>Total . . . . .</b>	<b>159173</b>

**Crop Insurance Claims**

2185. SHRI HARI KISHORE SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any delay in the settlement of crop Insurance Claims; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) & (b) There is generally no delay in the settlement of claims. However, sometimes timely payment of claims is not possible when there is delay in the receipt of yield data, discrepancies are noticed in the claims or share of Central & State Governments is not available in time.

**Denial of Civil Liberties in Pakistan Occupied Kashmir**

2186. DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Pakistan is denying Civil liberties to the people living in the occupied areas of Jammu and Kashmir;

(b) if so, the reaction of the Government thereto; and

(c) the steps proposed to be taken by the Government to take up the issue at the international level?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) In the areas of Jammu and Kashmir under Pakistan's illegal occupation, there is reported to be widespread dissatisfaction as the people have not been able to exercise their democratic and political rights. Several areas do not have representative assemblies. Elections to such assemblies, where they exist, are held irregularly and are extensively manipulated.

(b) Pakistan has no locus standi in these areas which are under its illegal occupation.

(c) Government is committed to the Simla Agreement under which all differences between India and Pakistan are to be resolved bilaterally and peacefully.

[Translation]

**Ravine Development Programme**

2187. SHRI DEVENDRA PRASAD YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Punjab and Bihar have been included under Ravine Development Programme;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

(c) No plan outlay has been approved by the Planning Commission for the Ravine Reclamation Programme for the year 1991-92.

**New Telephone Connections in Surat, Gujarat**

2188. SHRI CHHITUBHAI GAMIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections